

### उच्च न्यायालय के न्यायाधीशों की सेवा-निवृत्ति आयु

\*257. श्री सत्य प्रकाश मालवीय :  
क्या विधि और न्याय मंत्री यह बताने  
की कृपा करेंगे कि :

(क) क्या सरकार को इस आशय  
के कुछ अभ्यावेदन प्राप्त हुए हैं कि उच्च  
न्यायालयों के न्यायाधीशों की सेवानिवृत्ति  
की आयु उच्चतम न्यायालय के न्यायाधीशों  
के समक्ष की जाए ; और

(ख) यदि हाँ, तो इस पर सरकार  
की क्या प्रतिक्रिया है ?

विधि और न्याय मंत्री (श्री बी०  
शंकरानन्द) : (क) उच्च न्यायालय के  
न्यायाधीशों की सेवा निवृत्ति की आयु  
बासठ वर्ष से बढ़ाकर पैंसठ वर्ष करने के  
बारे में एक अभ्यावेदन सरकार को प्राप्त  
हुआ है ।

(ख) इस संबंध में कोई प्रस्ताव  
नहीं है ।

### Export of Tea to Iraq

\*258 SHRI BASUDEB MOHAPATRA:  
Will the Minister of COMMERCE be  
pleased to state:

(a) whether it is a fact that a Memo-  
randum of Understanding has been signed  
between Tea Board and the Iraq State  
Company;

(b) if so, what are the details thereof;  
and

(c) what is the quantity of tea likely to be  
exported to Iraq and the total foreign  
exchange to be earned thereby?

(i) Jammu (International Border only)

(ii) Punjab

(iii) Rajasthan

(iv) Gujarat

THE MINISTER OF COMMERCE (SHRI  
DINESH SINGH): (a) to (c) Yes, Sir.  
According to this Memorandum of  
Understanding.. 5000 tons of tea in packet  
form and approximately 8000 tons of bulk tea  
is expected to be imported by Iraq during July  
1989 to March 1990. Value added tea would  
be purchased on 365 days deferred credit  
basis. Total foreign exchange earning is yet to  
be assessed.

### Fencing of Indo Pak border

\*259. SHRI LAL K. ADVANI:

SHRI ATAL BIHARI VAJ-  
PAYEE:

Will the Minister of HOME AFFAIRS be  
pleased to state:

(a) what is the total length of the Indo-  
Pakistan border in various sectors;

(b) how much border length (sector-  
wise) has been fenced so far and at what costs  
(sector-wise) in order to stop the flow of arms  
drugs and trained terrorists into India from  
across the borders;

(c) what is the effect of the fencing on  
terrorists and smuggling activities in Jammu  
and Kashmir, Punjab, Rajasthan and  
Gujarat separately and by when the whole  
of the fencing is expected to be completed;  
and

(d) whether issuing of multi-purpose  
identity cards to the residents of the bor-  
der areas has also helped in the matter?

THE MINISTER OF HOME AFFAIRS  
(SHRI BUTA SINGH): (a) According to  
information received from BSF, the length of  
the Indo-Pak border in the various sectors is  
as follows;

210 Km.

554 Km.

1035 Km.

512 Km. (including 10\* Kms, coastal  
border).

(b) and (c) Fencing has been undertaken in selected stretches of the border in Punjab and Rajasthan sectors only. According to CPWD which is executing the work of fencing, a stretch of 118 Kms. out of 120 Kms. in Punjab and 54.4 Kms. out of 58.8 Kms. in Rajasthan sector has been completed upto June 30, 1989 and an expenditure of Rs. 1725 lakhs and Rs. 726 lakhs, respectively, has been incurred. Fencing in these two sectors is likely to be completed by August 20, 1989. The BSF have reported that the fencing has proved helpful in checking intrusion by extremists and smugglers.

(d) Yes, Sir in Rajasthan and Gujarat.

**Action against Jyotsna Holdings Private Limited under FERA**

\*260. SHRI A. G. KULKARNI:

DR. BAPU KALDATE:

Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 306 given in the Rajya Sabha On the 16th March, 1989 and state:

(a) whether any further action has been taken against Jyotsna Holdings Private Limited for FERA violation;

(b) if so, whether the penalty has been deposited with Government; and

(c) whether inquiry against Jyotsna Holdings Private Limited for receiving money in London through a Panama-based company has been investigated into and if so, what is the outcome thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b) M/s. Jyotsna Holdings deposited a part of the penalty amount as per order of FERA Board who thereafter, heard the appeal against the adjudication order dt. 6-1-1989 and set aside the adjudication order.

(c) This was precisely one of the charges against M/s. Jyotsna Holdings Pvt.

Ltd. for which adjudication proceedings were held against them and penalty was imposed vide adjudication order dated 6-1-1989.

**Passengers beaten and property looted at Lalgard Railway Station**

@1889. SHRI GURUDAS DAS GUPTA:

SHRI CHATURANAN MISHRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that passengers of an Ambala bound train at the Lalgardi railway station were beaten and their property looted on the 4th July, 1989 by Jawans of a Light Infantry;

(b) if so, what are the details thereof;

(c) whether railway authorities have taken up the matter of involvement of Jawans in this incident with the Defence authorities; and

(d) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b) The Government of Rajasthan have informed that on the night of 4th July, 1989, 24 Jawans of "Sikh Light Infantry and 111 Engineers Regiment who were proceeding on leave came to board Ambala bound passengers train at Lalgardi Station. They seemed to be under the influence of liquor and a scuffle occurred with Military Havildar Jaspal Singh. When Government Railway police personnel and some of the passengers tried to intervene they were roughed up. Meanwhile, one of the Jawans went back to the base and brought some 80 more Jawans armed with sticks and angle-

@Previously Unstarred Question 990, transferred from the 26th July, 1989.